

Government of Union Territory Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 7th January, 2020

- S.O. 09 .-Whereas a specific information was received by Police station Qaimoh to the effect that two persons namely (1) Asif Jabar Wagay S/O Mohd Jabar Wagay R/O Rampora (2) Yawar Hamid Badar S/o Ab Hamid R/O Nai Basti Qaimoh were working as OGWs with LeT outfit and were in contact with terrorist Naveed Ahmad Bhat S/O Ali Mohammad R/O Qaimoh; these OGWs were roaming in a vehicle Santro bearing Registration No. JK13B/0974 to carryout terrorist activities in the area; and
2. Whereas a case FIR No. 29/2019 U/S 13,18,19,38,39 ULA(P) Act 1967 was registered in P/S Qaimoh and investigation of the case was taken up; and
 3. Whereas, a naka was laid and a vehicle bearing registration no. JK13B/0974 was stopped. Two persons boarded in the vehicle disclosed their names as (1) Asif Jabar Wagay S/O Mohd Jabar Wagay R/O Rampora (2) Yawar Hamid Badar S/O Ab. Hamid R/O Nai Basti Qaimoh. During frisking, two cell phones were recovered from their possession and besides 20 (twenty) live cartridges of AK-47 were recovered from the said vehicle. During investigation the accused disclosed that they harboured terrorists and provided logistic support to them, especially Naveed Bhai. Further, their cell phones were examined in presence of Executive Magistrate concerned, and incriminating material was found in them; and
 4. Whereas, the investigation conducted, prima-facie, established the commission of offences punishable U/S 7/25 A. Act & 13, 18,19,38,39 of Unlawful Activities (Prevention) Act 1967, against the aforementioned accused persons; and
 5. Whereas, the Authority appointed by the Govt. of the Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Govt. of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Govt. of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused persons namely; 1. Asif Jabar Wagay S/o Mohammad Jabar Wagay R/o Rampora 2. Yawar Hamid Badar S/O Ab. Hamid R/o Nai Basti Qaimoh for the commission of offences punishable U/S 13, 18, 19,38 & 39 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 29/2019 of Police Station Qaimoh.

By order of Government of Jammu and Kashmir.

Sd/-

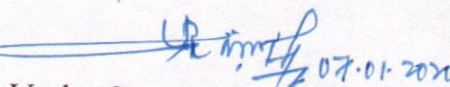
Principal Secretary to the Government
Home Department

No. Home/Pros/167/2019

Dated: 07.01.2020

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-82/S/2019/57449-51 dated 25/09/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department